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PART III

Acts of the Bengal Legislature.

GOVERNMENT OF BENGAL.

Legislative Department.

NOTIFICATION.

No. 359L.—6th April 1939.—The following Act of the Bengal Legislature, having been assented to in His Majesty's name by the Governor, is hereby published for general information.

Bengal Act II of 1939.

THE BENGAL TENANCY (AMENDMENT) ACT, 1939 ;

[Passed by the Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette*, Extraordinary, of the 6th April 1939.]

An Act further to amend section 68 of the Bengal Tenancy Act, 1885.

WHEREAS it is expedient to reduce the maximum rate of damages which may be awarded under the provisions of section 68 of the Bengal Tenancy Act, 1885, and for that purpose further to amend the said section in the manner hereinafter provided ;

It is hereby enacted as follows :—

Short title.

1. This Act may be called the Bengal Tenancy (Amendment) Act, 1939.

Amendment of section 68 of Act VIII of 1885.

2. In section 68 of the Bengal Tenancy Act, 1885, for the word "twenty-five" in both places in which it occurs the words "twelve and a half" shall be substituted.

By order of the Governor,

E. B. H. BAKER,

Secy. to the Govt. of Bengal.

GOVERNMENT OF BENGAL.

Legislative Department.

NOTIFICATION.

No. 360L.—6th April 1939.—The following Act of the Bengal Legislature, having been assented to in His Majesty's name by the Governor, is hereby published for general information.

Bengal Act III of 1939.

THE BENGAL RATES OF INTEREST ACT, 1939 ;

[Passed by the Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette*,
Extraordinary, of the 6th April 1939.]

An Act to reduce the rates of interest payable on certain dues.

WHEREAS it is expedient to reduce the rates of interest payable on certain dues and for that purpose to amend certain Bengal Acts in the manner hereinafter specified ;

It is hereby enacted as follows :—

Short title.

1. This Act may be called the Bengal Rates of Interest Act, 1939.

Amendment of
certain Bengal
Acts.

2. The Bengal Acts mentioned in the Schedule are hereby amended to the extent and in the manner specified in the fourth column thereof.

THE SCHEDULE.

(See section 2.)

Year. 1	No. 2	Short title. 3	Provisions amended. 4
1862 ..	VI ..	The Bengal Rent Act, 1862	(1) In the second paragraph of section 2, for the word "twelve" the words "six and a quarter" shall be substituted. (2) In section 3, for the word "twelve" the words "six and a quarter" shall be substituted.
1880 ..	IX ..	The Cess Act, 1880	(1) In section 45, (a) in sub-section (2), for the words "twelve and a half" the words "six and a quarter" shall be substituted; and (b) the proviso to sub-section (2) shall be omitted. (2) In sections 47, 58, 62 and 70, for the words "twelve and a half" the words "six and a quarter" shall be substituted.
1913 ..	III ..	The Bengal Public Demands Recovery Act, 1913.	In clause (a) of sub-section (1) of section 22, for the words "twelve and a half" the words "six and a quarter" shall be substituted.
1935 ..	XVII ..	The Bengal Land Revenue (Interest) Act, 1935.	In clause (b) of sub-section (2) of section 2, for the words "seven and a half" the words "six and a quarter" shall be substituted.

By order of the Governor,

E. B. H. BAKER,

Secy. to the Govt. of Bengal.